Mundka fire tragedy: Agonising wait for kin as 19 bodies yet to be identified, DNA reports expected by Monday

https://www.timesnownews.com/mirror-now/in-focus/mundka-fire-tragedy-agonising-wait-for-kin-as-19-bodies-yet-to-be-identified-dna-reports-expected-by-monday-article-91668619

It's an agonising wait for the loved ones of those who perished in the Mundka fire tragedy. 27 people died after a commercial building caught fire in Mundka near the metro station on Friday (May 13).

19 of the bodies are yet to be identified. These bodies are kept at the Sanjay Gandhi Hospital in Mongolpuri.

Authorities have taken blood samples from the families of 19 victims for DNA testing. It is believed the DNA reports will be available by coming Monday, according to a report in Hindi daily Navbharat Times.

27 people, who were injured in the fire incident, have received treatment at Sanjay Gandhi Hospital. Doctors say 27 people have been confirmed dead in the incident. While 27 people reached the hospital for treatment by Wednesday.

These injured people include those who were initially rushed to private hospitals. Dr SK Arora, Medical Superintendent of Sanjay Gandhi Hospital, said 27 people came to the hospital for treatment and they have now been discharged.

These patients suffered minor injuries. Many patients had suffered burn injuries on their hands.

Out the 27 bodies, eight were identified and their bodies were handed over to their families.

Around 60-70 people were rescued from the building. On Sunday, the National Human Rights Commission (NHRC) issued a notice to the Delhi government over the deadly fire incident. The NHRC also sought a report on the incident within two weeks.

HC orders CBI probe into 'conversion'

https://timesofindia.indiatimes.com/city/kolkata/hc-orders-cbi-probe-into-conversion/articleshow/91674299.cms

Calcutta High Court directed two central agencies, NIA and CBI, to investigate a complaint of "forcible conversion", and the rampant use of arms and drugs in Malda. The court directed both agencies to file a status report before the next hearing on June 21. Justice Rajasekhar Mantha directed CBI to probe the alleged "forcible conversion" of Buddhu Mondal and Gouranga Mondal to Islam. The court directed NIA to investigate the complaint that certain stretches in Malda had turned into a "den of narcotics". Two women, Parbati and Kalabati, had lodged a complaint with Kaliachak PS on November 26, 2021, that their husbandshad gone missing. The women also approached the Malda SP and NHRC. Malda SP Pradeep Yadav denied complaint of police inaction. "I've not received the court order yet. But we have acted on this case already." Yadav said: "Acting on complaint in November 2021, the two persons were produced in the subdivisional officer court. Later, in another matter, a judicial statement under Section 164 was also recorded by one of them. Both stated in court that they embraced Islam of free will, without any influence." Regarding police role, he said: "Both inspectors-incharge of Kaliachak police station during that period have acted neutrally and lawfully in all such complaints."

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SC to hear report on Disha case encounter today

https://www.thehindu.com/news/national/telangana/sc-to-hear-report-on-disha-case-encounter-today/article65431456.ece

The Supreme Court will hear the matter on contents of the report submitted in a 'sealed cover' by the three-member Commission of Inquiry into the alleged encounter killing in December 2019 of four accused in the rape and murder of Disha at Chattanpally near Shadnagar, on Friday when the case was listed.

Senior IPS officer and former Police Commissioner of Cyberabad V C Sajjanar along with former DCP of Shamshabad zone Nyalakonda Prakash Reddy, and the then ACP of Shadnagar division V Surender on whose 'instruction' the police team opened fire in the wee hours of December 6, 2019, left for New Delhi on Thursday afternoon.

The three-member commission submitted the Report of the Inquiry Commission (in two volumes) in a sealed cover to the apex court on January 28. The Commission's chairman and Supreme Court retired judge Justice V.S. Sirpurkar, members - Justice Rekha Sondur-Baldota and former director of CBI D.R. Karthikeyan, had held the hearings for 47 days between August 21 and November 15 last year and examined 57 witnesses. The apex court appointed the Commission of Inquiry to inquire into the circumstances under which the four accused — Mohammed Arif, Chintakunta Chennakeshavulu, Jolu Shiva, and Jollu Naveen, all natives of Narayanpet district — were killed in an alleged 'exchange of fire' while they were in police custody.

The members inspected various places associated with the incident on December 5. It collected various documentary evidence, including investigation records, forensic and post-mortem reports, photographs and videos for submission to the court. The Commission also heard oral arguments from all the advocates from November 16 to 26.

On February 23, when the report was opened for the first time, the SC refused to share it with the lawyers, and also directed its registry to provide a copy of the report submitted by the Justice V S Sirpurkar inquiry panel to the judges on the bench.

The Sirpurkar panel was set up on December 12, 2019, to submit a report in six months, and the term of the inquiry panel was extended thrice. While appointing the panel, the Supreme Court had stayed the proceedings pending in the High Court of Telangana and the National Human Rights Commission in connection with the case. However, the Special Investigation Team appointed by Telangana police was allowed to investigate the case and submit a report. "No other authority shall inquire into the matter pending before the commission till further orders," it said.

Student Attacks Lucknow University Professor a Week After Temple Remark

https://www.thequint.com/news/india/student-attacks-lucknow-university-professor-ravi-kant-week-after-gyanvapi-mosque-temple-remark

Lucknow University Professor Ravi Kant, who came under the scanner for his comments on the Kashi Vishwanath temple, said that he was attacked by a student inside the campus on Wednesday. The student has been arrested for breach of peace.

Ravi Kant said that the student, one Karthik Pandey, started hurling abuses at him while he was going to take a class. He added that the student made casteist slurs. He also alleged that the incident was a continuation of the 10 May incident when he was booked for controversial comments.

FIR Against Student

The police took Pandey in custody later. An FIR was filed against him under sections of the Indian Penal Code (IPC) and the police also invoked the SC/ST act against him.

The postgraduate student was a member of the Samajwadi Party Chhatra Sabha's Lucknow University unit. The party said that it has expelled him. Meanwhile, the university suspended him and formed a committee to probe the matter.

Pandey claimed that the professor started abusing him, after which he had no option but to fight.

The Lucknow University Teachers Association condemned the attack against their colleague, saying that it was an attack on the teacher community.

Ravi Kant, a professor of the Hindi Department of Lucknow University (LU) was booked on 10 May, for allegedly making controversial remarks on the Kashi Vishwanath Temple-Gyanvapi Mosque issue during a YouTube debate.

On the same day, hundreds of Akhil Bharatiya Vidyarthi Parishad (ABVP) activists staged a protest on campus and demanded an apology.

The professor has written to the chairman of the National Human Rights Commission, blaming Professor Vibhuti Rai from the Geology department for instigating the ABVP activists. In the letter, he told the NHRC that the activists tried to kill him over his remarks.

HC orders CBI probe into 'conversion'

Subrata Chattoraj TNN

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NEW INDIAN EXPRESS, Hyderabad, 20.5.2022

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The woman is not a minor, our men were performing their duty but the way they did it was wrong, says Nandyal S

IRE OVER COPS TAKING WOMAN TO PS ON BIKE

EXPRESS NEWS SERVICE @Kurnool:

TWO male constables of Nandyal district police kicked up a controversy by picking up a woman, a suspected property offender, and shifting her to police station in the absence of a woman constable.

of a woman constable. The constables made the woman sit in between them on a motorcycle and whisked her away.

According to information reaching here, a property theft case was registered in Allagadda police limits and during investigation the police came to know that the accused was a previous offender and tracked her to Atmakur. The two constables came to At-

makur and while she was travelling in an auto near Dornala road, they stopped the auto and took her away forcibly.

The picture of the constables making the woman sit in between them went viral. It was

initially said that the woman picked up by the police is a minor.

Nandyal district Superintendent of Police Raghuveera Reddy told TNIE that the woman

was not a minor. "She is a suspect in a theft case registered in Allagadda police station limits and our constables had picked her. They did their duty but the manner in which they did was wrong," the SP said. He said they would enquire as to why they had to shift



Allagadda police constables in civil clothes pick up the suspect on motorcycle in Atmakur police station limits on Thursday

the woman against the prescribed norms.

Atmakur police officials said they were not informed by their Allagadda counterparts before picking up the woman from their limits. "One of the constable knows senior officials in Atmakur police station and he should have sought our help in nabbing the accused. We would have provided a woman constable and a vehicle," said a senior police officer

RIGHTS OF ARRESTED WOMAN:

- Right to free legal aid.
- Right to be informed regarding the grounds of arrest and bail.
- Right against manhandling and handcuffing.
- Right to inform relatives or

PROCEDURE VIOLATED

- The basic procedure regarding the arrest of a woman has been laid down in Section 46 of CrPC, 1973, and Section 46(4) (amended under Section 6) of the CrPC (Amendment) Act, 2005.
- The National Human Rights Commission guidelines suggest that women police officers should be associated when a woman is being arrested.
- Also, section 160(1) says that women should not be called to the police station or to any other place other than their place of residence for questioning.
- According to Section 51(2) of CrPC, 1973, whenever it is necessary to search the women, it should be performed by another female with strict decency.

NHRC seeks ATR from Puri DM, SP

BHUBANESWAR: The National Human Rights Commission (NHRC) Thursday asked the District Collector and Superintendent of Police of Puri to submit action-taken reports (ATRs) within four weeks in connection with the death of a rickshaw puller after falling into an open drain at Market Square in the Holy City late Tuesday night. The move came in response to a plea filed by rights activist Himanshu Sekhar Nayak, who sought a directive to the authorities for paying ₹40 lakh to the next of the kin of the deceased rickshaw puller Nidhi Bhoi (41).

NHRC recommends effective punishment for polluters

SHEMIN JOY NEW DELHI, DHNS

Ith India facing pollution and ecological degradation, the National Human Rights Commission has issued an advisory seeking "effective and expeditious punishment" for polluters and violators of environmental laws and measures.

The advisory comes after extensive consultation with domain experts by examining the effects of air and water pollution and ecological degradation on the enjoyment of basic human rights.

It has asked Union ministries, states, Union Territories and all high courts to implement its advisory and submit an action taken report in three months.

It has focused on the punishment of polluters and environmental law violators; the prevention and minimisation of vehicular pollution; the informed, transparent, and non-partisan processing of proposals seeking clearances mandated by various environmental laws; and the development, promotion, propagation, and replication of cost-effective innovative measures to pre-

vent, minimise, and mitigate environmental pollution and degradation, and strengthening and capacity building of local bodies.

According to the advisory, the Union and state governments should ensure effective and expeditious punishment of polluters and violators of environmental laws.

These efforts should include the strengthening of pollution control boards (PCBs) and other regulatory authorities; the creation of separate investigation and prosecution wings in pollution control boards; among others.